

Water shortage at Madhubani Railway Station

706. SHRI SHIVA CHANDRA JHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that there is a shortage of water supply to the Madhubani railway station, NER, Bihar;

(b) whether the Government propose to set up the water generating system for the proper supply of water at the station; and

(c) if so, what are the details thereof; and if not, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) to (c) Water supply at Madhubani station is partly from the Municipality and partly from hand pumps. The water shortage at this station at present is due to less supply of water from the Municipality on account of drought and power shortage. No shortage is, however, experienced during normal conditions. There is no proposal to have a separate Railway water supply scheme.

Sale of military equipments to China by USA

707. SHRI N. K. P. SALVE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the reports that Government of U.S.A. has cleared the way for the sale of military equipments and technology to China; and

(b) if so, what is Government's information about the quantum and type of equipments proposed to be sold by U.S.A. to China?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) and (b) Although the US Government has reiterated its ban on the sale of US military weapons

to China, yet it has announced its willingness to consider transferring, on a case-by-case basis, items of dual purpose technology and military support equipment. In our information, these items include categories of cargo aircrafts and helicopters, certain types of electronic equipment such as radar systems, communication systems, portable air defence radar systems, etc.

Promotion to the post of Deputy Drugs Controller

708. SHRIMATI SUSHILA SHANKAR ADIVAREKAR: Will the Minister of HEALTH be pleased to state:

(a) whether it is a fact that the Central Government are considering promotion to the post of Deputy Drugs Controller (India) of some Government officers against whom cases are pending or whose service has been terminated by State Government of Uttar Pradesh on grounds of corruption as reported in the Lucknow Press;

(b) whether it is also a fact that senior officers who fulfil these qualifications as framed by the Central Government for inclusion in the Drugs and Cosmetics Rules are not being considered for promotion to the said post; and

(c) whether representations have been received by Government in the matter and, if so, what action has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) It is proposed to fill up one vacant post of Deputy Drugs Controller (India) by promotion through the Departmental Promotion Committee. The eligible candidates who possess the necessary qualifications under the Recruitment Rules would be considered for promotion by the Departmental Promotion Committee.

(b) The post is required to be filled up in accordance with the Recruitment Rules framed for the post.